

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**RAJYA SABHA**  
**STARRED QUESTION NO. 347**  
TO BE ANSWERED ON 05/04/2023

**Multi-State Cooperative Societies in the country**

**347. Dr. M. Thambidurai:**

Will the Minister of **Cooperation** be pleased to state:

- (a) the details of Multi-State Cooperative Societies registered and operational, State-wise;
- (b) steps taken by the Government to have a common headquarter for Multi-State Cooperative Societies which deal with Agriculture, Textiles, Handicrafts, Realtors and other multi varied sectors with their branches in various States
- (c) whether these Multi-State Cooperative Societies are allowed to operate their financial accounts and administrative works from anywhere in the country and if so, the details thereof; and
- (d) whether Government has formulated any norms and conditions to conduct elections to Multi-State Cooperative Societies in the country and if so, the details thereof?

**ANSWER**

MINISTER OF COOPERATION  
सहकारिता मंत्री (SHRI AMIT SHAH)

(a) to (d): A statement is laid on the table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF RAJYA SABHA  
STARRED QUESTION NO. 347 DUE FOR ANSWER ON 05<sup>TH</sup> APRIL, 2023.**

(a): The number of registered Multi-State Cooperative Societies, as on 31.03.2023, is 1557, out of which eighty-three Multi-State Cooperative Societies are under liquidation. The State/UT-wise details are attached at Annexure.

(b) and (c): As per the provisions of the Multi State Cooperative Societies Act, 2002 and rules made thereunder, every multi-State cooperative society shall have one principal place of business which shall be the registered office of the society. The registered address of a society can be anywhere in the country as specified in its bye-laws.

(d): The election of members of the board of every multi-State cooperative society is conducted by a Returning Officer appointed by the board as per the provisions of the Multi State Cooperative Societies Act, 2002 and rules made thereunder. The detailed procedure for conduct of election has been prescribed in the Schedule to the MSCS Rules, 2002.

## Annexure

**Details of registered Multi State Co-operative Societies and Societies under liquidation in different States/ UTs in the country as on 31<sup>st</sup> March 2023.**

<b>SNO</b>	<b>State/UT Name</b>	<b>Societies registered</b>	<b>Societies Under Liquidation</b>
1	ANDHRA PRADESH	24	2
2	ARUNACHAL PRADESH	1	-
3	ASSAM	6	-
4	BIHAR	19	1
5	CHANDIGARH	1	1
6	CHHATTISGARH	8	-
7	DADRA AND NAGAR HAVELI	1	-
8	GOA	1	1
9	GUJARAT	44	4
10	HARYANA	21	-
11	HIMACHAL PRADESH	1	-
12	JAMMU AND KASHMIR	2	-
13	JHARKHAND	9	1
14	KARNATAKA	29	-
15	KERALA	30	-
16	MADHYA PRADESH	29	-
17	MAHARASHTRA	672	15
18	MANIPUR	3	-
19	NAGALAND	1	-
20	NEW DELHI	162	11
21	ODISHA	19	11
22	PONDICHERRY	6	-
23	PUNJAB	24	1
24	RAJASTHAN	72	16
25	SIKKIM	1	-
26	TAMIL NADU	126	3
27	TELANGANA	9	2
28	UTTAR PRADESH	162	9
29	UTTARAKHAND	5	-
30	WEST BENGAL	69	5
	<b>Total</b>	<b>1557</b>	<b>83</b>